

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-22/2020

IN

FIRST APPEAL NO.86/2010.

State of Goa and Anr.

... Applicants.

Versus

M/s. Sneha Constructions

... Respondent.

Mrs. S.Linharas, Addl. Govt. Advocate for the applicants.

Ms. Gautami Kamat, Advocate for the Respondent.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 28th May 2020.

P.C.

The applicants/appellants, after losing the First Appeal have come up with this application for the Court's leave to deposit the decretal amount. Alongwith the application, the learned Additional Government Advocate has annexed a cheque drawn by the Government Authority.

2. The respondent's counsel wants the Court to permit them to withdraw the money once the cheque is deposited and encashed.

3. Accordingly, I allow the application.

4. The applicants may present the cheque to the Registry, which will then do the needful and eventually permit the respondent to withdraw the amount.

5. At this juncture, the respondent's counsel informs me that in the array of parties the respondent is described as "M/s. Sneha Constructions", but later it had the name changed name to "M/s. Sneha Engineering". In this context the learned Additional Government Advocate, however, insists that before withdrawing the amount, the respondent must satisfy the Registry about its identity. The respondent may do so.

DAMA SESHADRI NAIDU, J.